

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**W. P. (T) No. 422 of 2019**

Bhupinder Kumar --- --- Petitioner  
Versus  
Union of India & others --- Respondents

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**CORAM : Hon'ble Mr. Justice Aparesh Kumar Singh**  
**Hon'ble Mrs. Justice Anubha Rawat Choudhary**

Through: Video Conferencing

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For the Petitioner : Mr. Nitin Kumar Pasari, Advocate  
For the Respondent-Revenue : Mr. Rahul Lamba, Advocate  
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05/24.06.2020 Mr. Nitin Kumar Pasari, learned counsel for the petitioner and Mr. Rahul Lamba, learned counsel for the Revenue are present through Video Conferencing.

Mr. Rahul Lamba, learned counsel for the Revenue prays for and is allowed 4 weeks' time to seek instruction in the matter and file counter affidavit along with supporting judgments.

Matter be listed after 5 weeks, so that petitioner, if so advised, may file reply thereto in the meantime. Before the next date learned counsel for the petitioner and Revenue would send their written notes of arguments along with judgments, on which they seek to rely through E-mail to the Court Master.

Written notes/judgments be submitted at least 4 days before the next date of hearing by learned counsel for the parties.

**(Aparesh Kumar Singh, J.)**

**(Anubha Rawat Choudhary,J)**